
(2026) 02 TP CK 1733

In the Tripura High Court

Case No : IA No. 02 Of 2026 In Writ Petition (C) No. 603 Of 2025

Anindita Ganguly & Ors

APPELLANT

Vs

State Of Tripura

RESPONDENT

Date of Decision : 24-02-2026

Acts Referred:

Citation : (2026) 02 TP CK 1733

Hon'ble Judges : Biswajit Palit, J

Bench : Single Bench

Advocate : Arijit Bhounik, Dipankar Sarma

Final Decision : Disposed Of

Judgement

Biswajit Palit, J

1. Heard learned counsel Mr. A Bhounik, appearing on behalf of the applicants as well as Mr. Dipankar Sarma, learned Addl. GA appearing on behalf of the State-respondents.

2. At this stage, the learned Addl. GA Mr. Sarma, drawn the attention to allow the petitioners to file objection against the interlocutory application filed by the applicants. To this, learned counsel Mr. Bhownik, submitted that the last date for filing application is 26.02.2026 and if no order is passed today then the very purpose of filing the IA would be frustrated and it was further submitted by learned counsel Mr. Bhounik, that the copy of the IA had already been furnished to learned Addl. GA Mr. Sarma, at the time of filing of the same.

3. Accordingly the matter is taken up for hearing.

4. At the time of hearing, learned counsel Mr. Bhaumik, drawn the attention of the Court that the present petitioners have filed the writ petition before this court for directing the respondents to issue their TET certificates as they could qualify the written examination conducted by TRBT but at the time to scrutiny of documents, the TRBT informed that the TET certificates cannot be issued in their

favour on the ground that they have conducted D.El.Ed. from NIOS with a duration of 18(eighteen) months and the D.El.Ed. programme was not concluded within 31.03.2019.

5. It was further submitted by learned counsel Mr. Bhaumik that in spite of specific direction of the Hon'ble Supreme Court the respondent-TRBT is not declaring the TET results of the present petitioners and for such compelling circumstances they have filed the writ petition which is pending for adjudication and by this time TRBT has issued notification on 21.02.2026 for selection to the post of Under Graduate Teachers and Graduate Teachers for Elementary Education Directorate, Education (School) Department of Government of Tripura and if at this stage they are not allowed to apply against the said advertisement for the post of Graduate Teachers and Under Graduate Teachers without the TET certificate, then the very purpose of the IA would be frustrated and also the present petitioners would be deprived from applying for the said posts for which notification has been issued by TRBT.

6. Learned Addl. GA Mr. Sarma, submitted that the case is still pending for adjudication and as such, it would be unwise to issue any appropriate direction.

7. Heard both the sides.

8. It is the admitted position that the Hon'ble Supreme Court of India vide judgment and order dated 10.12.2024 in Viswanath & Ors. Vs.State of UttaraKhand (2025) 6 SCC 808 and in Koushik Das & Ors. Vs. State of West Bengal (2025) 5 SCC 413 accredited 18 (eighteen) months D.El.Ed. course as an one time window through NIOS. The present petitioners have undergone the said D.El.Ed. course through NIOS.

9. However, the writ petition is pending for adjudication. So considering the present facts and circumstances, it is ordered that the respondent authority shall allow the present petitioners to apply for the required posts against the Notification dated 21.02.2026 (Annexure-1) issued vide No.F.2(1-18)GEN/TRBT/REC/2024/108 by TRBT in absence of TET certificates which would be subject to outcome of the writ petition, filed by the petitioners.

10. With this observation, the present IA is disposed of.

Supply a copy of this order to learned counsel Mr. Bhoumik, for the petitioners. A copy of this order be also supplied to learned Addl. GA Mr. Sarma, for information and necessary action.